Date-22.10.2021

## **CIRCULAR**

In *Suo Moto Writ Petition (C) No.4/2021*, In Re: Delay in release of convicts after grant of bail, Hon'ble Supreme Court of India has directed vide order dated 23.09.2021 to adopt the procedure termed as FASTER (Fast and Secure Transmission of Electronic Records) for transmission of e-authenticated copies of the interim orders, stay orders, bail orders and record of proceedings to the duty-holders for compliance and due execution, through a secured electronic communication channel.

Order 17, Order 19 Rule 32 and Order 31 Rule 12 of the General Rules (Civil & Criminal) 2018 provides for service of orders of Appellate Courts and processes through email and other electronic modes.

Therefore, all concerned are hereby directed to ensure compliance and due execution of orders and other processes communicated by Hon'ble Supreme Court of India through FASTER system.

By Order

Registrar General

No. Gen./XV/84/2021/SC-I/4864

Date 22.10.2021

- Registrar cum Principal Private Secretary to Hon'ble the Chief Justice,
  Rajasthan High Court.
- Registrar General, Rajasthan High Court.
- 3. Registrar (Admn.), Rajasthan High Court Jodhpur/ Jaipur Bench Jaipur.
- 4. All Registrars/ OSD, Rajasthan High Court, Jodhpur/ Jaipur Bench Jaipur.
- 5. All the District & Sessions Judges for compliance with the request to circulate in Courts of their jurisdiction including Special Courts/Tribunals of their judgeship.
- 6. Chief Accounts Officer, Rajasthan High Court Jodhpur.
- 7. All Joint Registrars/ Deputy Registrars/ Assistant Registrars, Rajasthan High Court Jodhpur/ Jaipur Bench Jaipur.
- 8. A.O.J., Classification (Website), Rajasthan High Court, Jodhpur/ Jaipur Bench Jaipur.

Registrar General